

1117/2024  
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शपथ पत्र के साथ 100-रु०  
का स्टाम्प संलग्न है।

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 289 OF 2024

IN THE MATTER OF:

ABHISHEK SHUKLA

...APPLICANT

VERSUS

SANGRAM SINGH

...RESPONDENT

I N D E X

NDOH:20.05.2024

S.NO.	PARTICULARS	PG. NO.
1.	Affidavit on behalf of the Respondent in response to the updated action report dated 11.03.2024 filed by Director General of Mines and Safety.	1-9
2.	<b>Annexure A-1(colly)</b> Copies of three letters dated 09.05.2024; 09.05.2024 and 10.05.2024 addressed by the Respondent to DGMS.	10-18

THROUGH

RESPONDENT

**S. C. LADI AND COMPANY**  
Deeksha L. Kakar and Dhruv Kakar  
ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE  
NEW DELHI – 110029.

Ph. 9313119255

[deeksha.kakar@scladi.com](mailto:deeksha.kakar@scladi.com) Enrol.No.D/1154/2008

Place: New Delhi

Dated: .05.2024

*Sangram Singh*

*10-5-2024*  
**नोटरी-महोबा**  
यू० पी० सरकार  
पंजीकरण नं०-52(15)2009

*10-5-2024*





उत्तर प्रदेश UTTAR PRADESH

GX 007275



Affidavit/Document Sworn/put  
 before me by Sangram Singh  
 S/o. Wajidul Singh of Pahray  
 Tah. Mahoba Dist. Mahoba  
 contents of affidavit/document have been  
 read over and explained  
 to him/them which is subscribed by him/them  
 he/they is/are identified by me.  
 The prescribed fee is charged.

AS 105-024  
 A.L. KUSHWAHA  
 Advocate/Notary  
 Mahoba  
 R.N.-52(15)2009

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 289 OF 2024

IN THE MATTER OF:

ABHISHEK SHUKLA

...APPLICANT

VERSUS

SANGRAM SINGH

...RESPONDENT

AFFIDAVIT ON BEHALF OF THE RESPONDENT, SANGRAM SINGH,  
IN RESPONSE TO THE UPDATED ACTION REPORT DATED  
11.03.2024, FILED BY DIRECTOR GENERAL OF MINES AND  
SAFETY.

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I, Sangram Singh, S/o Sh.Jaywant Singh, R/o Village Pahra, Kabrai  
District Mahoba (U.P) 210424 aged about 27 years, do hereby solemnly affirm  
and declare as under:

1. The Deponent is the Respondent in the above-mentioned case and is well conversant with the facts of the case and as such competent to swear and depose the present Affidavit.
2. The present Affidavit is being filed in terms of the Order dated 18<sup>th</sup> March, 2024, passed by this Hon'ble Tribunal in the captioned Application. The answering respondent has already filed a detailed reply on 07.12.2023 before this Hon'ble Tribunal in the erstwhile Original Application No.422 of 2023 titled as Abhishek Shukla vs State of UP & Ors along with a compilation of documents on 06.02.2024. Pursuant thereto, the matters have been segregated by this Hon'ble Tribunal vide

*Sangram Singh*

*AD*  
*10/5/24*  
नोटरी-महोबा  
यू पी सरकार  
पंजीकरण नं०-52(15)2009

order dated 08.02.2024 and a new Original Application No.289 of 2024 has been registered for the Respondent.

3. The Deponent is filing the present Affidavit to supplement the submissions made under the Reply/Affidavit dated 07.12.2023, the contents of which are not being repeated herein for the sake of brevity. Pursuant to the approved Mining Plan dated 28.03.2019, the Deponent has been granted mining lease for an area of 2.02 Hectares situated at Gata No.1876, Khand No. 01, Village Girwan, Tehsil Naraini and District Banda, Uttar Pradesh, for a period of ten years commencing from 09.11.2020 to 08.11.2030, on the terms and conditions specifically stated under the Lease Deed.
4. The mining lease of the answering Respondent is a Minor Mineral which is governed by the provisions of the Mines and Mineral Regulation and Development Act, 1957 read with the U.P. Minor Mineral Concession Rules, 1963 subsequently superseded by the U.P. Minor Mineral Concession Rules, 2021.
5. That as per Rule 42(e) of U.P. Minor Mineral Concession Rules, 2021, no mining is permitted to be carried out within a distance of 50 meters of any human habitation. It is respectfully submitted that prior to the execution of the Lease Deed, a thorough inspection is undertaken by the concerned authorities to ensure that the surrounding areas of the allotted leases are in terms of the requisite statutory guidelines. Only thereafter the mining plan is approved and allotment for the mining lease is undertaken. With respect to the observations under the Report dated 11.03.2024, of the hutments and houses being within 50m of the Lease, it is respectfully submitted that the same are temporary sporadic structures and liable to be removed. The Joint Committee under its report dated 08.09.2023, also recommended the relocation of such habitants, if any, beyond the

Sangram Singh

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- minimum distance of 50 meters, as permitted under Rule 42(e) of the Uttar Pradesh Minor Minerals (Concession) Rules, 2021.
6. In terms of the recommendations of the Joint Committee and to ensure compliance of the Rule 42(e) of U.P.Minor Mineral Concession Rules, 2021, by the Order dated 11<sup>th</sup> March, 2024, passed by the District Magistrate, Banda, the Deponent has been directed to leave a portion of .07 Hectares, on the side of the mining plot, which is found close to such hutments, and undertake mining activity only within the remaining 1.95 hectares. In view thereof, it is respectfully submitted that the issue stands resolved in terms of the relevant provisions. It may also be relevant to state here that there is also a categorical observation of the Joint Committee that no cracks were found in any of the homes in the vicinity at the time of the inspection conducted by the Joint Committee.
7. The Respondent has also been issued the requisite permission dated 11.04.2022, from the Director General of Mines and Safety, for deployment of Earth Moving Machinery, drilling and blasting at the mining site, without deep hole blasting.
8. Under paragraph no.4 of the report dated 11.03.2024, it is observed by the DGMS that the following permissions are required to be obtained from DGMS under the MMR, 1961 in the following special circumstances:
- (i) Permission for conducting deep hole blasting (blasting with holes more than 3m in depth), as required under Regulation 106(2)(b) of the MMR 1961;
  - (ii) Permission for using explosive in non-catridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with

Sangeam Singh

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cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and

- (iii) Permission for blasting within danger zone of 300m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164 (1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(18) of the MMR 1961 irrespective of the amount of the charge used.

9. It is further stated under the said report that that for blasting in mine under circumstances other than the above, **no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.**
10. It is respectfully submitted that the answering Respondent is not using any of the blasting techniques as mentioned in the 8(i)-(iii) above, and is only using the 1 inch hole blasting since the grant of DGMS permission dated 11.04.2022 and manual hand broking technique for mining operations.
11. Furthermore, please find below the response of the Deponent/Respondent, to the deficiencies observed under the updated

*Sangram Singh*

*ASD-5-2024*  
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action report was filed by Director General of Mines and Safety dated 11.03.2024.

Remarks	Reply by the Respondent
<p>Hutments and houses not belonging to the owner of the mine were found existing at about 4.75m, 35m, 105m and 240m away from south, east, north east and north boundary of the mine respectively within the blasting danger zone of 300m. A temple was existing at about 80m away from the north boundary of the mine. A pond was also existing at about 240m from the south boundary of the mine.</p> <p>E-35m Hutments and House S-4.75m Hutments and House and 240m pond N-240m Hutments and House and 80m Temple NE-105 Hutments and house</p>	<p>1.The Respondent will carry out blasting activities within the designated danger zone of 300m and 100m, ensuring that all blasting parameters are strictly adhered to.</p> <p>2. The danger zone will be clearly demarcated by a qualified surveyor to prevent any unauthorized entry.</p> <p>3. The Respondent is also in the process of relocating or removing any structures that are in close proximity to the mine site. Until this relocation is completed, no blasting activities will take place in this area.</p> <p>4. By the Order dated 11<sup>th</sup> March, 2024, passed by the District Magistrate, the Deponent has been directed to leave a portion of .07 Hectares, on the side of the mining plot, which is found close to such hutments, and undertake mining</p>

*Sangram Singh*

*1105 2024*  
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	activity only within the remaining 1.95 hectares.
The north and east sides were developed with a single bench of height of about 20m and the west side was developed with a single bench of height about 10m. The height of bench shall not be more than 6m.	<p>It is respectfully submitted that prior to the allotment of the Lease/mining rights to the Deponent, the area in question was under mining rights for many years to different allottees. Due to extent of deep excavation, the Deponent was unable to maintain the slope of the mining bench and ultimate pit despite best efforts.</p> <p>The Respondent is in the process of forming 6m benches, as well as width adjustments in the North, East, and West sides of the mine. Rest assured; we will promptly inform the respected directorate once these improvements are completed.</p> <p>The Mines Manager and Mining Mate are overseeing the efforts to ensure that they are carried out effectively and efficiently. The Respondent assures and undertakes to complete these tasks in a timely manner whilst upholding the highest safety</p>

*Sangamesh*

**नोटरी-महोबा**

यू पी० सरकार

पंजीकरण नं०-52(15)2009

	standards, at all times.
The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.	The Respondent has taken the necessary measures by deputing a qualified surveyor to physically demarcate the boundary pillars. The demarcation process has been successfully completed, and permanent pillars have been put in place to mark the boundaries accurately.

12. That the above report dated 14.03.2024 and the notices/violations pointed out have also been replied by the Respondent to the DGMS by way of three separate communications, dated 09.05.2024, 09.05.2024 and 10.05.2024. Copies of the said replies to DGMS are being filed herewith as Annexure "A-1(colly)".
13. It is further submitted that the details of the CSR/CER activities undertaken by the Deponent have also been filed before this Hon'ble Tribunal under the Index dated 15.03.2024 filed in the main OA No. 422 of 2023.
14. The answering Respondent is committed to and undertakes to endeavor to comply with any further conditions/deficiencies or recommendations that may be prescribed by the relevant authorities or this Hon'ble Tribunal, in a time bound manner.

*Sangram Singh*  
DEPONENT

VERIFICATION

*10.5.2024*  
नोटरी-महोबा  
यू पी० सरकार  
पंजीकरण नं०-52(15)200०

*9.5.2024*  
*10.5.2024*

Verified on this \_\_\_\_\_ day of May, 2024 at New Delhi that the contents of the above Affidavit have been explained to be me in vernacular language and are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

*Sangram Singh*  
DEPONENT

*10-5-2024*  
नोटरी-महोबा  
यू पी सरकार  
पंजीकरण नं०-52(15)2009



*10-5-2024*

To,  
**The Director of Mines Safety,**  
Varanasi Region, Varanasi (UP)

**Subject:** - Inspection by Shri Kumar Rajeev Krishna Kumar (DDMS Varanasi Region) on 26.02.2024 & Imposition of Order under Section 22(3) of Mine Act, 1952 at Girwan Granite Mine, Gata No. 1876, Block 01, Area 2.02 Ha. belonging to Shri Sangram Singh, located at Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh

**Reference:** - Your office letter No. S 29013/V.R.(NZ)/BN-17/2024/Banda/566 dated 07/03/2024.

Respected Sir,

Firstly, we want to assure you that we take our legal obligations seriously and are fully committed to complying with all relevant laws and regulations.

We have carefully reviewed the guidelines provided by the Directorate General of Mines Safety (DGMS) and are fully aware of the regulations outlined in Regulation 164(1B) of the MMR, 1961. In order to address the violation, we will be implementing the following measures:

1. We will carry out blasting activities within the designated danger zone of 300 meters and 100 meters, ensuring that all blasting parameters are strictly adhered to.
2. The danger zone will be clearly marked and demarcated by a qualified surveyor to prevent any unauthorized entry.
3. We are in the process of relocating or removing any structures that are in close proximity to the mine site. Until this relocation is completed, no blasting activities will take place in this area.

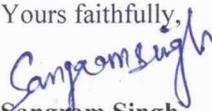
We value the safety and well-being of our employees, as well as the surrounding community, and will continue to prioritize compliance with all regulatory requirements. Please rest assured that we are taking the necessary steps to address the violation and prevent any future incidents.

We appreciate the concerns that led to the imposition of this order; however, we firmly believe that the steps we have taken demonstrate our commitment towards rectifying any shortcomings identified during inspections. We would be grateful if you could review our records in light of these efforts.

We eagerly await your favourable response to grant us permission to commence the mining operations in the partial area of the mine. We assure you that we will continue to prioritize safety and compliance in all our endeavours.

Thanking You

Yours faithfully,

  
Sangram Singh

**Mine's Owner**

Giwan Granite Mine

Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh

Encl: as above



ईमेल: - dgmsvaranasi@gmail.com  
दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, बरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/बाँदा/ 566

वाराणसी, दिनांक 07.03 .2024

प्रेषक,

खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री संग्राम सिंह, पुत्र - श्री जयवन्त सिंह  
मालिक - गिरवां ग्रेनाइट माईन  
(भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०)  
निवासी: ग्राम - पहरा,  
तहसील व जिला महोबा (उत्तर प्रदेश) 210427  
श्रम पहचान संख्या/ (LIN) :- 2202250163

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री संग्राम सिंह की गिरवां ग्रेनाइट माईन (भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०), का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट माईन, (भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०) मालिक श्री संग्राम सिंह के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

**Reg. 164(1B) of MMR, 1961:** Hutments and houses not belonging to the owner of the mine were found existing at about 4.75m, 35m, 105m and 240m away from the south, east, north-east and north boundary of the mine respectively within the blasting danger zone of 300m. A temple was existing at about 80m away from the north boundary of the mine. A Pond was also existing at about 240m away from the south boundary of the mine.

*No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.*

The above constitute serious contravention of Regulation 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that there exists **urgent and immediate danger to the life and safety of persons employed in the mine**. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, **hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भव दी य

*Anuman*  
07/03/24

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी

To,  
**The Director of Mines Safety,**  
Varanasi Region, Varanasi (UP)

**Subject:** - Inspection by Shri Kumar Rajeev Krishna Kumar (DDMS Varanasi Region) on 19.01.2024 & Imposition of Notice under Section 22A (1) of Mine Act, 1952 at Girwan Granite Mine, Gata No. 1876, Block 01, Area 2.02 Ha. belonging to Shri Sangram Singh, located at Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh

**Reference:** - Your office letter No. S 29013/V.R.(NZ)/BN-17/2024/Banda/389 dated 01/03/2024.

Respected Sir,

Firstly, we want to assure you that we take our legal obligations seriously and are fully committed to complying with all relevant laws and regulations.

We have carefully reviewed the guidelines provided by the Directorate General of Mines Safety (DGMS) and are fully aware of the regulations outlined in Regulation 106 of the MMR, 1961.

Our team is currently implementing advanced safety measures and conducting regular inspections to ensure compliance. We are also in the process of forming 6m benches, as well as width adjustments in the North, East, and West sides of the mine. Rest assured; we will promptly inform the respected directorate once these improvements are completed.

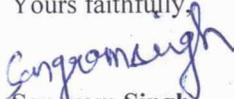
Please note that our Mines Manager and Mining Mate are overseeing these efforts to ensure that they are carried out effectively and efficiently. We are committed to completing these tasks in a timely manner and upholding the highest safety standards at all times.

We value the safety and well-being of our employees, as well as the surrounding community, and will continue to prioritize compliance with all regulatory requirements. Please rest assured that we are taking the necessary steps to address the violation and prevent any future incidents.

We appreciate the concerns that led to the imposition of this order; however, we firmly believe that the steps we have taken demonstrate our commitment towards rectifying any shortcomings identified during inspections. We would be grateful if you could review our records in light of these efforts.

Thanking You

Yours faithfully,

  
Sangram Singh

**Mine's Owner**

Giwan Granite Mine

Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh

Encl: as above



Annexure - 13A

ईमेल - dgmavarnan1@gmail.com  
दूरभाष नं०: 0542-2284011



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour &amp; Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, मल्लिका विहार पॉलीटेक, गौतम बुद्ध रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/वांदा/ 369

वाराणसी, दिनांक 01/03/2024

प्रेषक,

खान सुरक्षा उप महानिदेशक,  
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह,  
मालिक - गिरवां ग्रेनाइट खदान  
(गाटा सं० 1876, खण्ड सं०-01, क्षेत्र-2.02 हे०),  
ग्राम- प्रहरा, तहसील- महोवा, जनपद-वांदा (उत्तर प्रदेश)।  
श्रम पहचान सं० (LIN) :- 2202250163

विषय: दिनांक 19.01.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा श्री संग्राम सिंह की गिरवां ग्रेनाइट खदान (गाटा सं० 1876, खण्ड सं०-01, क्षेत्र-2.02 हे०) का निरीक्षण - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

Please refer to the Inspection of Girwan Granite Mine (Gata No. 1876, Khand No- 1, Area- 2.02 Hectare) of Village- Girwan, Tahsil-Naraini, District-Banda (U.P.) belonging to Shri Sangram Singh made by the Shri Kumar Rajiv Krishna Kumar, Dy. Director of Mines Safety, Varanasi Region on dated 19.01.2024.

During the inspection, following serious contravention was observed: -

Reg. 106(2)(a)&(3) of MMR, 1961: The north and east sides were developed with a single bench of height of about 20m and the west side was developed with a single bench of height about 10m. The height of bench shall not be more than 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 31.05.2024.

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breadth thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24 A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.

Please acknowledge receipt of this letter.

भव दी य

ह/-

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी

शासन संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/बांदा/ ३१०-११

वाराणसी, दिनांक 01/03/2024

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु निम्नलिखित को प्रेषित है :-

1. क्षेत्रीय श्रम आयुक्त (केन्द्रीय), श्रम एवं रोजगार मंत्रालय, भारत सरकार, श्रम भवन, ए०टी०आई० कैम्पस, उद्योग नगर, कानपुर- 208 022
2. कलेक्टर / जिलाधिकारी, बांदा, उत्तर प्रदेश सरकार, जिला- बांदा (उत्तर प्रदेश)।
3. जिला खान अधिकारी, बांदा, उत्तर प्रदेश सरकार, जिला- बांदा (उत्तर प्रदेश)।

ह/-

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/बांदा/ 393 वाराणसी, दिनांक 01/03/2024

प्रतिलिपि सूचना के लिए "अवर" सचिव, भारत सरकार, आई.एस.एच.-II अनुभाग, श्रम एवं रोजगार मंत्रालय, श्रम शक्ति भवन, 1 रफी मार्ग, नई दिल्ली - 110 001" को प्रेषित है।

ह०/-

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/बांदा/394-95 वाराणसी, दिनांक 01/03/2024  
पत्र की प्रतिलिपि सूचना के लिए निम्नलिखित को प्रेषित है:-

1. खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद (उपमहानिदेशक कार्यालय के निर्गत सं० एन०/नेड०/796, दिनांक 20.02.2024 के संदर्भ में)।
2. खान सुरक्षा महानिदेशक, धनबाद, को खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, के माध्यम से

*Premar*  
01/03/24

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी

खान सुरक्षा उप महानिदेशक  
उत्तरी अंचल, गाजियाबाद

To,  
**The Director of Mines Safety,**  
Varanasi Region, Varanasi (UP)

**Subject:** - Violations pointed out by Shri Kumar Rajeev Krishna Kumar, DDMS Varanasi Region during their inspection on 26.02.2024 at Girwan Granite Mine, Gata No. 1876, Block 01, Area 2.02 Ha. belonging to Shri Sangram Singh, located at Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh.

**Reference:** - Your office letter No. S 29013/V.R.(NZ)/BN-17/2024/Banda/564 dated 07/03/2024.

Respected Sir,

We would like to acknowledge the receipt of your letter regarding the above-captioned subject. We have thoroughly reviewed the violations that were pointed out and would like to provide you with a point-by-point reply/compliance on the matter: -

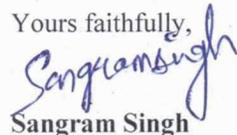
S. No.	Violation	Compliance Status
1.0	<b>Reg. 111 (1) of MMR, 1961:</b> The boundary of the lease / mine was not found demarcated/fixed on the ground by providing permanent pillars.	We have taken necessary measures by deputing a qualified surveyor to physically demarcate the boundary pillars. The demarcation process has been successfully completed, and permanent pillars have been put in place to mark the boundaries accurately.

Submitted the same for your kind perusal and order.

Thank you for your attention to this matter. We remain committed to upholding the highest standards of compliance within our organization and look forward to your guidance.

Thanking You

Yours faithfully,

  
Sangram Singh

**Mine's Owner**

Giwan Granite Mine

Village- Girwan, Tehsil- Naraini, District- Banda, Uttar Pradesh

Encl: as above



Annexure-14

ईमेल/डाक दफ्तर

ईमेल: - dgmsvaranasi@gmail.com  
दूरभाष सं: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour &amp; Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/बॉटा/ 564

वाराणसी, दिनांक 03.03.2024

प्रेषक,

खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री संग्राम सिंह, पुत्र - श्री जयवन्त सिंह

मालिक - गिरवां ग्रेनाइट माईन

(भू० सं०- 1876, खण्ड संख्या - 01, क्ष०- 02.02 हे०)

निवासी: ग्राम - पहरा, तहसील व जिला महोबा (उत्तर प्रदेश) 210427

श्रम पहचान संख्या/ (LIN) :- 2202250163

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री संग्राम सिंह की गिरवां ग्रेनाइट माईन (भू० सं०- 1876, खण्ड संख्या - 01, क्ष०- 02.02 हे०), के निरीक्षण के निरीक्षण के संबंध में।

महोदय,

कृपया गिरवां ग्रेनाइट माईन, (भू० सं०- 1876, खण्ड संख्या - 01, क्ष०- 02.02 हे०) मालिक श्री संग्राम सिंह के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg.111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixd on the ground by providing permanent pillars.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भव दी य

*Anuman*  
07/03/24  
(कुमार राजीव कृष्ण कुमार)  
खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी